

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2022 along with IA No. 50/IA/2022

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter alia* seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003 and also seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Date of Hearing : 17.8.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tata Power Company Limited (TPCL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.
- Parties Present : Shri Sajan Poovayya, Sr. Advocate, TPCL
Shri Hemant Sahai, Advocate, TPTCL
Shri Shreshth Sharma, Advocate, TPCL
Ms. Nehul Sharma, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Sanjay Mathur, GUVNL
Shri Kripal Chudasama, GUVNL
Shri Shubham Arya, Advocate, HPPC and PSPCL
Ms. Poorva Saigal, Advocate, HPPC and PSPCL
Shri Ravi Nair, Advocate, HPPC and PSPCL
Shri Nipun Dave, Advocate, HPPC and PSPCL
Ms. Reeha Singh, Advocate, HPPC and PSPCL
Ms. Shikha Sood, Advocate, HPPC and PSPCL
Shri G. Saikumar, Advocate, MSEDCL
Shri Rahul Sinha, Advocate, MSEDCL
Shri Saahil Sood, Advocate, MSEDCL
Ms. Nikita Choukse, Advocate, MSEDCL
Shri Ishan Kumawat, Advocate, Rajasthan Utilities



Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned senior counsel for the Petitioner and learned senior counsel for the Respondent Nos. 1, 2, 7 & 8 made detailed submissions on the IA No.50/IA/2022 and reiterated the submissions made in the pleadings. Learned counsel for the Respondent No. 3, MSEDCL adopted the submission made by the learned senior counsel on behalf of Respondent, GUVNL. Learned counsel for the Respondent Nos. 4 to 7, Rajasthan Utilities also adopted the submissions made by learned senior counsel on behalf of the Respondents, PSPCL and Haryana Utilities.
3. Based on the request of the learned senior counsel for the parties, the Commission permitted the Respondents to file their written submissions on IA, if any, by 26.8.2022 with copy to the Petitioner, who may file its written submissions, on or before 2.9.2022.
4. Subject to the above, the Commission reserved the order in IA No. 50/IA/2022.
5. The Petition shall be listed for hearing on 27.9.2022. The parties are directed to complete the pleadings on or before 23.9.2022.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**